

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-335(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.

.....APPLICANT/PETITIONER

Vs

Eurotherm hema Radiators India Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Angad Varma, Adv., Mr. Nikhil Mehndiratta, Adv.
Mr. Toyesh Tewari, Adv.

For the Respondent: Mr. Vikas Dutta, Mr. Siddharth, Ms. Shivani Sharma,
Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This matter was listed today for arguments on behalf of the Corporate Debtor. Learned Counsel appearing for both the parties have submitted that Hon'ble NCLAT in Company Appeal No. 175/2023 and 176/2024, filed against the order dated 05.12.2023 passed in IA-1452/2023 by this Tribunal are listed on 22.04.2024 for hearing.

We have heard the submissions made by the Learned Counsel appearing for the Corporate Debtor and also rejoinder submissions made by the Learned Counsel appearing for the Applicant. The parties are at liberty to file written submissions within one week.

List the matter on **02.05.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**